

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

QA 1195 of 1996

Present : Hon'ble Mr. Sarweshwar Jha, Administrative Member
Hon'ble Mr. M.K. Gupta, Judicial Member

Samir Kr. Dhara & Ors.

-VS-

S.E.Railway

For the Applicants : Mr. B.Chatterjee, Counsel

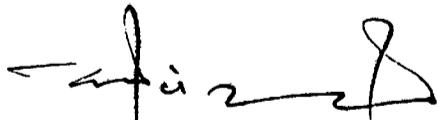
For the Respondents : Mr. S. Chowdhury, Counsel

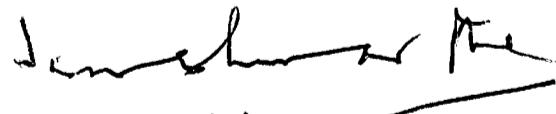
Date of Order : 20-09-2004

O R D E R

MR. SARWESHWAR JHA, AM

Ld. Counsel for both the parties are present. At the very outset, it has been submitted by the Ld. Counsel for the applicants that the Hon'ble Supreme Court of India have since passed an order that T.C. Volunteers have no right to claim appointment and, therefore, the case of the applicants as submitted in this O.A. cannot be sustained. That being ^{the} case, the O.A. stands dismissed as 'not-pressed'.


Member (J)


Member (A)

DKN